

Bihar), the Supreme Court noted that a total number of 18,133 cases were pending in Sessions Courts in Bihar for more than 12 months after the date of committal, and observed that this disclosed "a rather disturbing state of affairs in regard to the administration of justice in Bihar".

(c) Administration of Justice in district and sessions courts is primarily the concern of the State Government and the High Court. However, as recommended by the 7th Finance Commission, the State of Bihar is being provided with grants by Government of India under article 275 aggregating to Rs. 681.73 lakhs, specifically for the establishment of 133 courts, of which 118 are criminal courts and 15 civil courts.

Regularising post-1950 colonies for refugees

21. SHRI MUKUNDA MANDAL: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have regularised the post-1950 colonies for refugees;

(b) if so, facts thereof;

(c) whether any administrative approval of the West Bengal Government for the acquisition of land in these colonies has been received by Government; and

(d) if so, what action has been taken by Government in regard thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGNON): (a) and (b). The Government of India have approved since July, 1978, the regularisation of 175 post-1950 colonies for refugees. The colonies are being regularised by the Government of West Bengal after acquiring the lands.

(c) No, Sir.

(d) They were not required to be sent to the Government of India by the State Government.

Documentary on life of Shri Baba Amte

22. SHRI SHANTARAM POTDUKHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the progress made in making of the documentary on the life and mission of Shri Baba Amte of Anandvan, Warora, District Chandrapur?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD BEN M. JOSHI): A Documentary film on Baba Amte of Anandvan, Warora, District Chandrapur, is at present in scripting stage. Some shooting on the film has been done. Further shooting is expected to start in March, 1981.

National Power Grid

23. SHRI BASUDEB ACHARYA: Will the Minister of ENERGY be pleased to state:

(a) whether Government have taken up schemes for constructing a National grid for distribution of power from surplus to deficit States; and

(b) if so, details of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The optimal development and transmission of power in the country, requires the construction and inter-connected operation of a high voltage transmission system. Through the National Grid, it would be possible to effect bulk transfers of power between states and regions as well as to optimise development of power resources and transmission. The construction and operation of such a national grid system is an evolutionary process which will require

inter-connection of the regional systems as well strengthening and augmentation of these systems. Recognising the need to strengthen inter-State/regional ties, the Central Government is already providing finances by way of 100 per cent loan to the States to construct the inter-State/regional links. In this direction the planned 400 KV transmission system is steadily coming up.

Appointment of dealers for Petrol, diesel and LPG outlets

24. SHRI JAGDISH TYTLER:
SHRI RAJESH KUMAR SINGH:
SHRI SURYA NARAYAN SINGH:
SWAMI INDERVESH:
SHRI M. RAM GOPAL REDDY:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the interviews held recently to appoint dealers for petrol, diesel and LPG outlets in different parts of the country have been cancelled;

(b) if so, the reasons therefor; and

(c) whether any new guidelines have been passed for the purpose of selection?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). It was decided that instead of short-listing 40 candidates for interview by oil companies for the selection of dealers for cooking gas agencies, petrol/diesel pumps, etc. all those who qualified should be called for interview. It does not necessarily mean that those who were interviewed earlier were excluded from consideration. However, the oil companies thought it fit to interview all eligible candidates afresh so as to bring uniformity of standards in the selection procedure.

(c) Yes, Sir.

Efforts to bring companies under M.R.T.P. Act

25. SHRI RASHEED MASOOD:
SHRI CHANDRAJIT YADAV:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of companies have frustrated Government efforts to bring their units within the purview of the MRTP Act;

(b) if so, details thereof; and

(c) the steps taken by the Government to remove the lacune, if any, in the Act?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). Under Section 26 of the M.R.T.P. Act, it is incumbent on any undertaking to which Part A of Chapter III of the M.R.T.P. Act, 1969 applies, to make an application to the Central Government for its registration as such an undertaking. If the Government considers that on the basis of information available with it, an undertaking which ought to be registered has not been so registered requisite default notice is issued to such undertaking and the matter is pursued to a logical conclusion. As a result, a large number of Companies have been got registered.

Default notices against 370 undertakings are pending as on 31-12-1980.

(c) While the Government makes every endeavour to persuade the undertakings concerned to comply with the provisions of law, the disputes raised by undertakings as to their registrability are bases on facts and